

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 02

C.P. (IB)/407(MB)2024

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **18.06.2024**

NAME OF THE PARTIES: **UNITY SMALL FINANCE BANK**
LIMITED VS KAVED REALTY PRIVATE
LIMITED

Under Section 7 of Insolvency and Bankruptcy Code, 2016

ORDER

1. Adv. Naveli Reshamwalla a/w Adv. Jannvi Nirlekar i/b Dhir & Dhir Associates for the Financial Creditor is present.
2. The matter is coming up on the Board for the First Time. In that view of the matter, Registry is directed to issue Notice to the Corporate Debtor clearly intimating the next date of hearing and to place on record Compliance Report well before the adjourned date.
3. In addition to the Notice ordered to be issued by the Court, Financial Creditor is directed to issue Notice to the Corporate Debtor, clearly intimating the next date of hearing, by all available means (i.e. Speed Post, E-mail, etc.) and to file and place on record Affidavit of Service of Notice issued on the Corporate Debtor.

4. Financial Creditor is hereby directed to serve a copy of the present Company Petition upon the Corporate Debtor, forthwith, if not served earlier.
5. Needless to say, Corporate Debtor, after receipt of copy of the Petition, shall file and place on record Affidavit in Reply well before the adjourned date thereby duly serving a copy thereof to the other side well in advance.
6. Stand over to **05.07.2024**, for further consideration and hearing.
7. Registry shall accept the Hard Copies of the Company Petition for the record purpose.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Neeraj